

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**CP No. 260/2016  
In  
OA No. 2041/2009**

New Delhi this the 13<sup>th</sup> day of May, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Dr. B.K. Sinha, Member (A)**

Shri R.D. Gupta,  
Aged about 65 years,  
S/o Late D.R. Gupta,  
R/o 102, Amar Jyoti Kunj,  
Mayur Vihar, Phase-I,  
Delhi-110091

- Petitioner

(By Advocate: Mr. S.K. Gupta)

VERSUS

1. Shri Hasmukh Adhia,  
Secretary,  
Ministry of Finance,  
Department of Revenue,  
North Block, New Delhi
2. Sh. Atulesh Jindal,  
Chairman,  
Central Board of Direct Taxes,  
Ministry of Finance,  
Department of Revenue,  
North Block, New Delhi

- Respondents

**O R D E R (Oral)**

**Mr. V. Ajay Kumar, Member (J):**

When this matter was taken up for hearing, the learned counsel seeks leave of this Tribunal to withdraw the Contempt Petition by stating that he is intending to file MA for execution under Rule 24 of the Administrative

Tribunals Act, 1985. Accordingly, the CP is dismissed as withdrawn. No costs.

**(Dr. B.K. Sinha)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

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